

**SUPREME COURT OF INDIA**

Delhi Development Authority

Vs.

Skipper Construction

(U.C.Banerjee and Shivaraj V.Patil JJ.)

19.03.2002

**ORDER**

The Text below is only a summarized version of the order pronounced

Court directed purchasers of flat to reimbursed in full. 3 commission of enquiry reports filed out of which two were already implemented. Endeavor of Court is to protect investors named in 3rd report out of proceeds in registry by respondent.